

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH, AGRA**

**BEFORE SH. RAMIT KOCHAR, ACCOUNTANT MEMBER
AND
SH. SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.68/AGR/2022
Assessment Year: 2017-18

S.B. ICE & Cold Storage, 1456, Nandlalpur, Hathras Road, Agra, Uttar Pradesh,- 282006. AAEFS5934R	Vs.	Pr. Commissioner of Income Tax-1.
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. K.K. Jain, Advocate
Respondent by	Shri Sukesh Kumar Jain, CIT (DR)

Date of hearing:	23/01/2025
Date of Pronouncement:	07 /02/2025

ORDER

PER SUDHIR KUMAR, JUDICIAL MEMBER:

This appeal by the assessee is directed against the order of the Principal Commissioner of Income Tax-1, Agra [hereinafter referred to as

“PCIT”] vide order dated 31.03.2022 pertaining to assessment year 2017-18.

2. At the time of hearing before us, the Ld. Counsel for Assessee informed that the assessee did not wish to press this appeal; and that the assessee wished to withdraw this appeal. The Ld. Commissioner of Income Tax (Departmental Representative) did not object to withdrawal of the appeal. Accordingly, the appeal is dismissed as withdrawn and not pressed.

3. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 07.02.2025.

Sd/-

(RAMIT KOCHAR)
ACCOUNTANT MEMBER

Sd/-

(SUDHIR KUMAR)
(JUDICIAL MEMBER)

Neha, Sr. PS , Pooja, Sr. PS
Date: 07 .02.2025